

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 35(ND)/2011  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016**

NAME OF THE COMPANY: Theolia S.A

V/s.

M/s. Theolia Wind Power Pvt. Ltd. & ors.



SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1)	Ms. Kudrat Dev,	Adv - for	Petitioner	
2)	RANJANA ROY GAWAI,	ADV	RESPONDENT	
3)	VASUDHA SEN,	ADV		
4)	ANSHUMAN,	ADV		

**ORDER**

Learned Counsel for the Petitioner states that reply to the application (CA 86/PB) of 2016 has been filed only day before and he needs time to file Rejoinder. Let the Rejoinder be filed within a week with a copy in advance to the Counsel opposite.

List for further consideration on 21<sup>st</sup> October 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(S.K. MOHAPATRA)  
MEMBER (T)

28.9.2016  
(A.K. Arora)